


# **HIGH COURT OF CHHATTISGARH: BILASPUR**

## **ENDORSEMENT**

Endt. No. 803 /Confdl./2019  
I-8-2/2002 (Pt. XI)

Bilaspur, dated the 26 /07 /2019

Copy of a letter no. J-1/5/2018-CPU dated 18.07.2019 of the Deputy Secretary to the Government of India, Ministry of Consumer Affairs, Food and Public Distribution, (Department of Consumer Affairs), New Delhi is enclosed herewith with a direction that the concerned candidates who fulfil the eligible qualification for the post of **Member in the National Consumer Disputes Redressal Commission (NCDRC), New Delhi** may submit their application in the prescribed proforma so as to reach this Registry **on or before 16.08.2019** and failing which it shall be presumed that none of them are willing for the same.

  
26.7.19

(Neelam Chand Sankhla)  
Registrar General

Encl: As above

No:J-1/5/2018-CPU  
 Government of India  
 Ministry of Consumer Affairs, Food and Public Distribution  
 (Department of Consumer Affairs)

Krishi Bhavan, New Delhi  
 The 18<sup>th</sup> July, 2019

To

1. The Registrar General, Supreme Court of India.
2. The Registrars in the High Courts
3. The Registrar, National Consumer Disputes Redressal Commission
4. The Secretaries in the Central Ministries/Departments.
5. The Chief Secretaries in all the States/UTs.

Subject: - **Appointment of Members in the National Consumer Disputes Redressal Commission (NCDRC), New Delhi.**

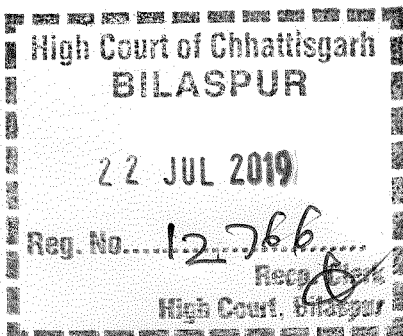
Sir/Madam,

Under the Consumer Protection Act, 1986, the Government of India has established the National Consumer Disputes Redressal Commission (NCDRC), which is located in New Delhi. The powers and functions of the NCDRC are as per the Consumer Protection Act, 1986.

2. It is proposed to appoint Members in the National Consumer Disputes Redressal Commission.

3. The eligibility criteria are as follows:

A person shall not be qualified for appointment as Member unless he is a person of ability, integrity and standing and having special knowledge of and professional experience of not less than twenty years in economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration or any other matter which in the opinion of the Central Government, is useful to the National Consumer Disputes Redressal Commission.



*Prout*

Provided that a person shall not be appointed as a Judicial Member, unless he –

- (a) is, or has been, or is qualified to be, a Judge of a High Court ;
- (b) has, for at least 10 years, held a Judicial office in the territory of India.

4. The Consumer Protection Act, 1986 was amended in March, 2017 by the Finance Act, 2017 and section 22E was inserted, wherein, inter alia, the maximum age for Member shall not exceed 67 years. This amendment is before the Hon'ble Supreme Court in W.P.(C ) No. 279/2017 ( Kudrat Sandhu vs Uol) and other connected cases including W.P. (C) No.1129/2017 (Gokul Pattnaik Vs Uol) and W.P. (C) No.33/2018 (Jyoti Ojha Vs Uol) and judgement of the Hon'ble Supreme Court is awaited.

5. Every Member shall hold office for a period of five years from the date on which he/she enters upon his/her office. The term of appointment is, however, subject to the maximum age limit of 67 years. The stipulation of maximum age will be subject to the final outcome in the cases as at para 4 above.

6. The salary of a Member shall be Rs 2, 25,000/- per month. The allowances and other terms and conditions of service of the Members shall be as laid down in the Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2017 and shall be subject to the final outcome of the W.P.(C ) No. 279/2017 ( Kudrat Sandhu vs Union of India) and other connected cases pending before the Hon'ble Supreme Court.

7. Persons fulfilling the criteria and interested for appointment as Members in NCDRC may send their particulars in the enclosed proforma, by post, to Deputy Secretary, (CPU), Department of Consumer Affairs, Room No.461, Krishi Bhavan, New Delhi-110 001 or through e-mail to [dscpu-ca@nic.in](mailto:dscpu-ca@nic.in) so as to reach the Department on or before 2<sup>nd</sup> September, 2019.



8. Persons who are serving under the State/Central Government or any other organizations, should send their particulars through proper channel (administrative Ministry/Department/State/UTs).

9. The Department of Consumer Affairs reserves the right to cancel the advertisement at any time without assigning any reasons. This vacancy circular and application form and the Consumer Protection Act, 1986 are also placed in the Ministry's website "[www.consumeraffairs.nic.in](http://www.consumeraffairs.nic.in)" for easy accessibility.

Yours faithfully,

  
(G.C.Rout)

Deputy Secretary to the Government of India

Telefax: [011-23389936/dscpu-ca@nic.in](mailto:011-23389936/dscpu-ca@nic.in)

## FORMAT OF APPLICATION REQUIRED TO BE FURNISHED BY THE CANDIDATES

Application for the post of Member in the National Consumer Disputes Redressal Commission.

Pl affix your recent  
photograph

1	Post applied for (Member(judicial) or Member(non-judicial))			
2	Name in full			
3	Date of birth			
4	Age as on closing date of receipt of application			
5	Office and Residential address with telephone number, fax, e-mail, if any,			
6	Educational & Professional Qualifications (graduation and onwards):			
	Examination	University	Year in which passed	Division
i				
ii				
iii				
iv				
7	Service to which the applicant belongs/belonged (with cadre, batch and name of Cadre Controlling Authority), if applicable .			

8	<b>In the case of serving officers</b>	
i	Date of joining service	
ii	Present designation	
iii	Scale of pay and basic Pay	
iv	Date of superannuation	
9	<b>In the case of retired officers</b>	
i	Date of superannuation	
ii	Last post held	
iii	Last pay scale	
10	Relevant experience [minimum <b>20 years</b> in the areas of economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration (in descending order of chronology) in case of non-judicial Member and for <b>10 years in the case of Judicial Member</b> ]	

S1. No.	Position Held	Name & Address of Organization	Period (From-to)	Nature of Work handled
i.				
ii.				
iii.				
iv.				
v.				
vi.				
vii.				
viii.				

ix.				
x.				

11	Any other accomplishments/information, the candidate may like to furnish	
12	Does the candidate have more than one living spouse?	Yes/No
13	<p>Does the candidate attract any of the disqualification criteria as under:</p> <p>A person shall be disqualified for appointment, if he-</p> <p>(a) has been convicted and sentenced to imprisonment for an offence which, in the opinion of the Central Government, involves moral turpitude; or</p> <p>(b) is an undischarged insolvent; or</p> <p>(c) is of unsound mind and stands so declared by a competent court; or</p> <p>(d) has been removed or dismissed from the service of the Government or a body</p>	<p>Yes/ No</p> <p>(If yes, please give details)</p>

	<p>corporate owned or controlled by the Government; or</p> <p>(e) has in the opinion of the Central Government such financial or other interest as is likely to affect prejudicially the discharge by him of his functions as a member; or</p> <p>(f) has such other disqualifications as may be prescribed by the Central Government.</p>	
14	State of health	
15	<p>Copies of best five judgements/other judicial orders passed by the candidate to be enclosed?</p> <p>[applicable in case of persons applying as a Judicial Member].</p>	Yes/No
16	Details of office in which the last five ACRs will be available including details of last employer (in case of retired officials):	

Place:  
Date:

Signature.  
(Name)